

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

TCP. No. 48/(MAH)/2011

CA. No.

CORAM:

Present:

SHRI. B. S. V. PRAKASH KUMAR
MEMBER (J)

SHRI. V. NALLASENAPATHY
MEMBER (J)

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2016

NAME OF THE PARTIES: Mr. Rachit Suresh Gangar & Anr.
V/s.
M/s. Triveni Bialetti Industries Pvt. Ltd.

Section of the Companies Act: 397-398 of the Companies Act, 1956 and
241-242 of the Companies Act, 2013



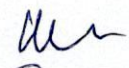
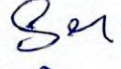

Sr. No.	Name	Designation	Signature
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Amin Kheroda
Advocate for Petitioner

Abhishek Khare for Pels

Ankit Lohia and
Sairam Subramanian,

Vaishakh Sheji
Adv. for Respondents

Order

CP No.48/397-398/ CLB/MB//MAH/2011

The Petitioner Counsel mentioned that since the injunction granted by the Hon'ble High Court will expire on 5.12.2016, he asked for preponing of the Company Petition for continuation of hearing.

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But this Bench, having noticed that it is not possible to prepone the continuation of hearing for the schedule already given in other matters gets disturbed, hereby directs the Registry to list this matter as fixed earlier with an observation that this Bench already started hearing the main CP.

List this matter for hearing as before i.e. on 13.12.2016.

sd/-

B.S.V. PRAKASHKUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)